

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. ST/50033/2017

[Arising out of Order-in-Appeal No. 47/COMMR/DDN/2016 dated 27.10.2016
passed by the Commissioner Customs & Central Excise, Dehradun]

UNIQUE TRADING ESTABLISHMENT.

(Pro. Shri Usman Khan)
112, Majra,
Dehradun.

APPELLANT

Vs.

**COMMISSIONER OF CENTRAL GOODS
AND SERVICE TAX , CUSTOMS AND
CENTRAL EXCISE ,DEHRADUN**

RESPONDENT

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Ravi Kapoor, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing : **06/03/2023**

Date of Decision : **06/03/2023**

FINAL ORDER No. 50294 /2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**